

OFFER OPENING PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF

AMULYA LEASING AND FINANCE LIMITED

CIN: L65999DL1985PLC022723

Registered Office: 37, Hargobind Enclave, Vikas Marg, Delhi – 110092;

Tel No.: 011-22373437; and Fax No.: 011-22373537; E-mail: cs.amulya@gmail.com; Website: www.amulyaleasing.in;

Open Offer for acquisition of 1,300,442 Equity Shares from the Shareholders of
Amulya Leasing and Finance Limited (“Target Company”) by
Mr. Sameer Gupta (Hereinafter referred to as “Acquirer”)

This Advertisement is being issued by **Corporate Professionals Capital Private Limited**, for and on behalf of **Mr. Sameer Gupta** (Hereinafter referred to as “**Acquirer**”) pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 in respect of the Takeover Open Offer to acquire shares of **Amulya Leasing and Finance Limited (“ALFL”/ “Target Company”)**. The Detailed Public Statement with respect to the aforementioned offer was published on March 15, 2016, Tuesday in Business Standards (English) (All Editions), Business Standards (Hindi) (All Editions) and Mahanayak (Marathi) (Mumbai Edition).

- Offer Price: Rs. 112.00/- per fully paid up equity share of the Target Company and Rs. 92.22 (Rupees Ninety Two and Twenty Two Paise Only) per partly paid up share of the Target Company.
- IDC recommends that the Offer Price being in compliance with the applicable regulations can be considered as fair and reasonable. The recommendation of IDC was published in aforesaid newspapers on July 05, 2016, Tuesday.
- This is not a competing offer.
- Letter of Offer has been dispatched to all the equity shareholders of ALFL whose names appear in its Register of Members on June 24, 2016, Friday, the Identified Date.
- The LoF along with the Form of Acceptance cum Acknowledgement is also available on SEBI's website, www.sebi.gov.in, BSE's website, www.bseindia.com and the website of Manager the Offer, www.corporateprofessionals.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
 - In the case of Equity Shares held in physical form: Eligible Person(s) may participate in the Offer by confirming their consent to participate in this Offer on the terms and conditions as set out in the PA, DPS and LoF. They have to deliver Physical Share Certificates and other relevant documents along with the TRS to the Registrar to the Offer by Registered Post/Speed Post/Courier/Hand Delivery so as to reach to the Registrar within two (2) days from the Closing of the Offer.
 - In case of Equity Shares held in dematerialized form: Eligible Person(s) may participate in the Offer by approaching their respective Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- Changes suggested by SEBI in their comments to be incorporated:
 - Revised and Original schedule of Activities

ACTIVITY	ORIGINAL	ACTUAL
	DATE AND DAY	DATE AND DAY
Public Announcement (PA) Date	March 08, 2016, Tuesday	March 08, 2016, Tuesday
Detailed Public Statement (DPS) Date	March 15, 2016, Tuesday	March 15, 2016, Tuesday
Last date for a competing offer	April 07, 2016, Thursday	April 07, 2016, Thursday
Identified Date*	April 22, 2016, Friday	June 24, 2016, Friday
Date by which LoF will be despatched to the shareholders	April 29, 2016, Friday	July 01, 2016, Friday
Issue Opening PA Date	May 05, 2016, Thursday	July 08, 2016, Friday
Last date by which Board of TC shall give its recommendations	May 03, 2016, Tuesday	July 05, 2016, Tuesday
Date of commencement of tendering period (Offer Opening Date)	May 06, 2016, Friday	July 11, 2016, Monday
Date of expiry of tendering period (Offer Closing Date)	May 19, 2016, Thursday	July 22, 2016, Friday
Date by which all requirements including payment of consideration would be completed	June 02, 2016, Thursday	August 03, 2016, Wednesday

**Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be sent.*

- Presently, there are 8,200 Equity Shares which are partly paid-up and the Offer Price for partly paid-up shares will be Rs. 92.22 (Rupees Ninety Two and Twenty Two Paise Only).
 - Acquirer was Director in APL Apollo Tubes Limited, Apollo Metalex Private Limited and Shri Lakshmi Metal Udyog Limited at the time of PA and DPS, however, he has resigned from the APL Apollo Tubes Limited on May 30, 2016 and from Apollo Metalex Private Limited and Shri Lakshmi Metal Udyog Limited on April 01, 2016.
- The Open Offer will be implemented through Stock Exchange Mechanism made available by the Stock Exchanges in the form of separate window (“**Acquisition Window**”) as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 issued by SEBI. The Acquirer has appointed **M/s. Integrated Master Securities Private Limited (“Buying Broker”)** for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the Tendering Period. The detailed procedure for tendering of shares is given in **Para 8- Procedure for Acceptance and Settlement** of the Letter of Offer.
 - Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LoF.

MANAGER TO THE OFFER



Corporate Professionals

WHERE EXCELLENCE IS LAW

CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED

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SEBI Regn. No: INM000011435

On behalf of Acquirer

(Sameer Gupta)

Place : New Delhi

Date : July 08, 2016